

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SOUTHERN INVESTMENTS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SOUTHERN INVESTMENTS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	01/04/1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201TN1998PTC040238
5. Address of the registered office and principal office (if any) of corporate debtor	"Montieth Court", 65, Montieth Road, Egmore, Chennai-600008
6. Insolvency commencement date in respect of corporate debtor	30th March 2021 – Order dated 15th March 2021 made available on 30/03/2021
7. Estimated date of closure of insolvency resolution process	11/09/2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Y.N. RAMACHANDRAN IBBI/PA-001/IP-P01764/2019-2020/ 12722
9. Address and e-mail of the interim resolution professional, as registered with the Board	68-F1/C-175, Second Avenue, Ashok Nagar, Chennai-600083. Email – sicirp2@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	68-F1/C-175, Second Avenue, Ashok Nagar, Chennai-600083. Email – sicirp2@gmail.com
11. Last date for submission of claims	13/04/2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable 2. 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical address: Not applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SOUTHERN INVESTMENTS PRIVATE LIMITED on 30/03/2021 (the date on which copy of the order is made available). The creditors of SOUTHERN INVESTMENTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 13/04/2021 to the interim resolution professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.	
Sd/- Y. N. RAMACHANDRAN Date : 30th March 2021 Interim Resolution Professional of Southern Investments Pvt. Ltd.. Place : Chennai Regn. No. IBBI/PA-001/IP-P01764/2019-2020/12722	